

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3832
ANSWERED ON:24.08.2004
ALLOTMENT OF LAND TO EDUCATIONAL INSTITUTIONS
Khairi Shri Chandrakant Bhaurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority has reported to have provided land to the same educational institutions at four-five places;
- (b) if so, the details of such cases noticed during the last two years and thereafter till date alongwith the reasons for such allotments;
- (c) whether any inquiry has been conducted in the matter; and
- (d) if so, the outcome thereof and the follow-up action taken thereon?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABIAZAD)

(a) to (d): The Delhi Development Authority (DDA) has reported that land is allotted for schools on the basis of recommendations/sponsorship from Directorate of Education, Government of National Capital Territory of Delhi and in accordance with the provisions laid down in Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981. There are cases where land had been allotted at more than one place for schools to the same society and there are no restrictions in this regard under the Nazul Rules as long as the other prescribed eligibility conditions are being adhered to. In the normal course such multiple allotments are only made to reputed institutions with an established track record in the field of school education.